

# FORM G

## INVITATION FOR EXPRESSION OF INTEREST FOR

### AERENS JAI REALTY PRIVATE LIMITED OPERATING IN REAL ESTATE ACTIVITIES AT RZ-80-A-13 G/F TUGALKABAD EXTN. NEW DELHI SOUTH DELHI -110019

(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016

#### RELEVANT PARTICULARS

1.	Name of the Corporate Debtor along with PAN/CIN/LLP No.	<b>Aerens Jai Realty Private Limited</b> PAN: ACCA6440P   CIN: U70101DL2000PTC105289
2.	Address of the registered office	RZ-80-A-13 G/F Tugalkabad Extn. South Delhi, New Delhi 110019
3.	URL of website	<a href="https://aerensjair Realty.in/">https://aerensjair Realty.in/</a>
4.	Details of place where majority of fixed assets are located	Not Available
5.	Installed capacity of main products/ services	NA
6.	Quantity & value of main products/ services sold in last financial year	The company operates in the real estate sector, which means there are no products.
7.	Number of employees/ workmen	2
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Details can be sought through email at: <b>cirp.ajrpl@gmail.com</b>
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at	Details can be sought through email at: <b>cirp.ajrpl@gmail.com</b>
10.	Last date for receipt of expression of interest	<b>14/10/2023</b>
11.	Date of issue of provisional list of prospective resolution applicants	<b>24/10/2023</b>
12.	Last date for submission of objections to provisional list	<b>29/10/2023</b>
13.	Date of issue of final list of prospective resolution applicants	<b>08/11/2023</b>
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plan to prospective resolution applicants	<b>29/10/2023</b>
15.	Last date for submission of resolution plans	<b>28/11/2023</b> (Extension of the CIRP period will be sought in due course, as the current CIRP period is set to expire on 26/11/2023)
16.	Process email id to submit EOI	<b>cirp.ajrpl@gmail.com</b>

**Prabhakar Kumar**

**Date :** 29.09.2023

Resolution Professional for Aerens Jai Realty Private Limited

**Place:** Delhi

**Regn. No.:** IBBI/IPA-002/IP-N00774/2018-2019/12373

**Cholamandalam Investment and Finance Company Limited**  
 Corporate Office: "CHOLA CREST" C 54 & 55, Super B-4, Thiru Vi Ka Industrial Estate, Guindy, Chennai - 600032, India. Branch Office: 1st & 2nd Floor, Plot No.6, Main Pusa Road, Karol Bagh, New Delhi - 110 005. Contact No: Mr. Vinay Kumar Gautam, Mob.No. 8287233717

**PUBLIC NOTICE**  
 It is hereby informed to **1. RAJINDER KUMAR JAIPURIA, 2. ANUJ JAIPURIA, 3. SAKSHI JAIPURIA, 4. JAISHREE JAIPURIA** :- Loan Account X0HEEDL00001607936 that Cholamandalam Investment And Finance Company Limited has taken physical possession of its secured asset bearing Property. **\*Plot No. B-158, admeasuring 262.50 sq. mtrs, situated in Block - B of Sector 31, Noida District Gautam Budh Nagar, UP, Bounded on North by Plot No. B-170, B-171, South by 9.0 mtrs wide Road, East by Plot No. B-157, West by Plot No. B-159.**  
 \* That the physical possession of above stated property was taken on 19-09-2023 vide sec-14 SARFAESI order passed by Ld. CMM (Concerned) under Section 14 of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002., That Since the date of possession various opportunities have been already given to you to remove the movable articles from the aforesaid property. However, you have failed to take steps to remove the movable articles from the said premises. So concerned is hereby informed to remove it and contact to branch within Seven days from the published of this notice failing which we shall dispose of the belongings as unidentified and unclaimed property without any further notice.  
 Place: Delhi/NCR Date : 29-09-2023 Sd/- Authorised Officer Cholamandalam Investment and Finance Company Limited

**JOHAL INVESTMENTS LTD.**  
 CIN: U67120DL1990PLC209682, RBI registration No. - B-14.03253  
 Office:-118, Suneja Tower -II, First Floor, District Centre, Janakpuri, New Delhi 110058, Website: www.jifinance.com

**Undelivered Demand Notice**  
**Notice U/s 13(2) of SARFAESI Act, 2002**

We have already issued detailed demand notices U/s 13(2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 by Speed post/ Regd. post to the Borrower and the Co-borrower which have been returned undelivered marked as refused. You, the borrower/ Co-borrower can collect the original notice/ cover addressed to you, the borrower/ co-borrower, returned by speed post/ regd. postal authorities from the undersigned and to pay the balance outstanding amount with interests and costs etc. within 60 days from the date of notice referred to above to avoid future action under SARFAESI Act 2002.  
 We have indicated our intention for further action under SARFAESI Act 2002 as per Section 13(4) of the Act, in case you, the borrower and co-borrower failure to pay the amount mentioned above within 60 days.  
 You are also put on notice that in terms of Sub Section 13 of Section 13, you shall not transfer by sale / lease/ otherwise the said secured assets detailed below of this notice without obtaining within consent of bank/ F.I.  
 The details of the account and secured assets along with amount outstanding is given below-

S. No	Loan Account No.	Name of Borrower(s)/ Applicant (s) & Co-borrower(s)/ Co-applicant(s) & Guarantor(s)	Description of the property mortgaged/charged	Amount outstanding (as per notice U/s-13(2), SARFAESI)
1.	JIL/JUNE 16/2017/ JIL 047	1.Mr. Pushkar Singh (Applicant/borrower) 2. Mr. Surender Singh (Co-applicant/co-borrower) 3. Mrs. Sateswari Bharti (Guarantor)	Flat no. 134, Pocket-6, Plot 4-5, Block No.-3, Nasipur, Dwarka, South West Delhi, New Delhi 110045	Rs. 18,58,314/- (Rs. Eighteen Lacs Fifty Eight Thousands Three Hundred Fourteen only) as on 24.08.2023 with further interests, expenses and other charges etc.

Authorized Signatory  
 Johal Investments Ltd.

**SMFG GRIHASHAKTI SMFG INDIA HOME FINANCE COMPANY LIMITED**  
 (FORMERLY FULLERTON INDIA HOME FINANCE COMPANY LIMITED)  
 Corporate. Off. : 503 & 504, 5<sup>th</sup> Floor, G-Block, Inspire BKC, BKC Main Road, Bandra Kurla Complex, Bandra (E), Mumbai-400 051, MH, India. Regd. Off. : Megh Towers, Fir 3, Old No. 307, New No. 165, Poonamallee High Road, Maduravoyal, Chennai-600 095, Tamil Nadu.

**POSSESSION NOTICE FOR IMMOVABLE PROPERTY [(Appendix IV) Rule 8(1)]**

WHEREAS the undersigned being the Authorized Officer of SMFG INDIA HOME FINANCE COMPANY LIMITED (Formerly Fullerton India Home Finance Company Limited) a Housing Finance Company [Duly Registered with National Housing Bank (Fully Owned by RBI)] (hereinafter referred to as "SMFGIHFC") having its Registered office at : Megh Towers, Fir 3, Old No. 307, New No. 165, Poonamallee High Road, Maduravoyal, Chennai, Tamil Nadu-600 095 under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of the powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated mentioned below under Section 13(2) of the said Act calling upon you being the borrowers (names mentioned below) to repay the amount mentioned in the said notice and interest thereon within 60 days from the date of receipt of the said notice. The borrowers mentioned herein below having failed to repay the amount, notice is hereby given to the borrowers mentioned herein below and to the public in general that the undersigned has taken PHYSICAL POSSESSION of the property described herein below in exercise of powers conferred on me under sub-section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002. The borrowers mentioned here in above in particular and the public in general are hereby cautioned not to deal with said property and any dealings with the property will be subject to the charge of SMFG INDIA HOME FINANCE COMPANY LIMITED (Formerly Fullerton India Home Finance Company Limited) for an amount as mentioned herein under and interest thereon.

Sr. No.	Name of the Borrower(s) / Co-Borrower(s) with Loan A/c. No.	Description of Secured Assets (Immovable Property)	Demand Notice Date & Amount	Date of Physical Possession
1.	> Loan A/c. No. : 609107510515940 & 609107210492048 1. Manoj Shah, S/o. Sujit Shah 2. Jaya Shah Add. 1 : TA 173 3, Second Floor, South Delhi, Tughlakabad Extension, New Delhi, Delhi-110 019.	Entire 2 <sup>nd</sup> floor, with Roof Rights, Area measuring 66.88 sq. Mts., said floor built on property bearing No. TA-173-A, Area measuring 200 Sq. Yds., out of Kharsa No. 480, situated at Tughlakabad Extn., New Delhi. • Boundaries : • East : Other Property. • West : Property of Satya Narayan. • North : Street. • South : Street.	Date : 29.01.2022 ₹ 36,05,375.66 (Rs. Thirty Six Lakh Five Thousand Three Hundred Seventy Five & Sixty Six Paise Only) along with interest as on 27.01.2022	26.09.2023 (PHYSICAL POSSESSION)
2.	> Loan A/c. No. : 609107510466672 1. Hitesh Jagdish Prasad, C/o. Delicious Food Veg & Non Veg 2. Sachin Jagdish Prasad 3. Sonam Suresh Chand Add. 1 : H. No. 447, Street No. 4, Gurunanak Pura, Modinagar, Ghaziabad-201 204, Uttar Pradesh.	A Residential House with four Shops, Part of Nagar Palika Demanded Register No. 312 & Property No. 480, Having An Area 296.50 Sq. Yards i. e. 248 Sq. Meters, Consisting of Kharsa No. 1449, Situated At Upper Bazar, Modinagar, Pargana & Tehsil : Modinagar Dist. Ghaziabad, Uttar Pradesh.	Date : 28.02.2023 ₹ 1,04,25,653/- (Rs. One Crore Four Lakh Twenty Five Thousand Six Hundred Fifty Three Only) along with interest as on 24.02.2023	27.09.2023 (PHYSICAL POSSESSION)

Place : New Delhi / Ghaziabad (Uttar Pradesh) Authorized Officer, Date : 29.09.2023 SMFG INDIA HOME FINANCE COMPANY LIMITED (Formerly Fullerton India Home Finance Company Limited)

**RELIANCE Reliance Asset Reconstruction Company Ltd.**  
 Corporate Office: 11th Floor, North Side, R-Tech Park, Western Express Highway, Goregaon (East), Mumbai - 400063.

**PUBLIC NOTICE FOR E-AUCTION SALE OF SECURED ASSETS**  
 Reliance Asset Reconstruction Company Ltd. (RARC), a Trustee of "RARC 052 (IB Retail) Trust" is an assignee and a secured creditor of below mentioned borrower by virtue of Assignment Agreement dated 28th September 2018 executed with The Indian Bank. The undersigned in exercise of powers conferred under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and Security Interest (Enforcement) Rules, 2002 hereby give notice to public in general that the below mentioned property shall be sold by way of "online e-auction" for recovery of dues. The properties shall be sold strictly on "AS IS WHERE IS", "AS IS WHAT IS" and "NO RECOURSE" basis apart from other terms mentioned below.

Name of Borrower/guarantors	Outstanding dues	Date of Possession
1) M/s NCR Enterprise (Borrower) At: Shop No. Kamala Farmhouse Market, Opp. Anj Mandi, Govind Puram, Ghaziabad-201002	Rs.49,16,395.23/- (Rupees Forty-Nine Lakhs Sixteen Thousand Three Hundred Ninety-Five and Paise Twenty-ThreeOnly) as on 22.09.2023 with future interest rate 15.15% thereon till the date of entire payment.	26.06.2023

DESCRIPTION OF THE PROPERTY	RESERVE PRICE	EMD AMOUNT
All that piece and parcel of immovable property Residential House covered Area 128.97 Sq.Mt. Flat No. BD 304, 2nd Floor, Avantiika Chiranjiv Vihar, Ghaziabad-201002. Boundaries: East: Plot No. B.D.303, West: Plot No. B.D.305, North: Plot No. B.D.293, South: Shamli Road. Owned by Mr. Raghbir Singh.	Rs. 50,50,000/- (Rupees Fifty Lakhs Fifty Thousand Only)	Rs. 5,05,000/- (Rupees Five Lakhs Five Thousand Only)

Details Of Auction Events: Inspection of Property: 09-10-2023 from 11.00 A.M. to 12.00 P.M.  
 Last date for bid submission : 16-10-2023  
 Date of-auction : 17-10-2023 between 03:00 P.M. to 4:00 P.M. (with extension of 5 minutes each)

**TERMS AND CONDITIONS OF E-AUCTION SALE**

- The property shall not be sold below the reserve price and sale is subject to the confirmation by Reliance Asset Reconstruction Company Limited (RARC) as secured creditor. The properties shall be sold strictly on "AS IS WHERE IS", "AS IS WHAT IS" and "NO RECOURSE".
- E-auction will be held through RARC's approved service provider M/s. ARCA E-MART PRIVATE LIMITED at website: <https://www.auctionbazaar.com> (web portal of ARCA E-MART PRIVATE LIMITED). E-auction tender documents containing online e-auction bid form along with General Terms and Conditions of online e-auction sale are available in websites: [www.rarc.com](http://www.rarc.com) and <https://www.auctionbazaar.com> intending bidders may download relevant documents or may get in touch with the service provider at their contact number or address mentioned below. The contacts of M/s ARCA E-MART PRIVATE LIMITED. Contact Person: Mr. Shivaramakrishna Mo. : 8370969696 and Mallesh Mo. 9581498999 and 9603726999 Email: [shiva@auctionbazaar.com](mailto:shiva@auctionbazaar.com) and [mallesh@auctionbazaar.com](mailto:mallesh@auctionbazaar.com)
- The intending bidders are required to have a valid email id as the participation ID and password by e-auction agency shall be communicated at their e-mail id only.
- Bidder has to mandatorily give undertaking under Section 29A of Indian Bankruptcy Code, 2016.
- Intending bidders have to submit their BID in the prescribed form with EMD remittance details along with self-attested KYC documents (PAN, AADHAR card etc) and the same shall be submitted to Authorized Officer of Reliance Asset Reconstruction Company Limited (RARC) at H-59, Workspace Innova, Sector-63, Noida (U.P.)-201309 and by email to [Vipin.M.Kumar@relianceada.com](mailto:Vipin.M.Kumar@relianceada.com) and [Narendra.shukla@relianceada.com](mailto:Narendra.shukla@relianceada.com) after which the participation ID and password shall be communicated at their email only. Last date of submission of Bid Form is on 16.10.2023. The bid form or EMD received late for any reason whatsoever will not be entertained. Bid without EMD and Bid below the reserve price shall be rejected summarily.
- Neither RARC nor the service provider will be responsible for any lapses/failure on the part of the bidder on account of network disruptions. Toward of such incidents, bidders are advised to make all necessary arrangements such as alternative power back-ups etc.
- Earnest Money Deposit (EMD) shall be deposited through RTGS/NEFT fund transfer to Current Account No: 6675948895, Name of the Bank: Indian bank, Branch: Santacruz, Mumbai, Name of the Beneficiary: RARC 052 (IB Retail) Trust, IFSC Code: IDIB000S010. Please note that the Cheque/Demand Draft shall not be accepted towards EMD.
- The Bids below reserve price and/or without EMD amount shall not be accepted. Bidders may improve their further bid amount in multiple of Rs.25,000/- (Rupees Twenty-Five Thousand Only).
- The successful bidder shall pay 25% of the bid amount/sale price (including earnest money already paid) immediately after declaration of successful bidder. The successful bidder shall deposit balance 75% of the bid amount/sale price within 15 days from declaration of successful bidder.
- If successful bidder fails to deposit sale price as stated above, all deposits including EMD shall deemed to be forfeited without any further notice. However, extension of further reasonable period for making payment of balance 75% may be allowed and shall be at the sole discretion of Authorized Officer.
- The EMD amount of unsuccessful bidders will be returned without interest, after the closure of the E-auction sale proceedings.
- The particulars given by the Authorized officer are stated to the best of his knowledge, belief and records. Authorized officer shall not be responsible for any error, mis-statement or omission etc.
- The undersigned Authorized Officer has the absolute right and discretion to accept or reject any bid or adjourn/postpone/cancel the sale or modify any terms and conditions of the sale without any prior notice or assigning any reasons.
- The bidders should make discreet enquiries as regards charges/encumbrances on the property and should satisfy themselves about the title, extent, quality of the property before submitting their bid. No claim of whatsoever nature regarding charges, encumbrances over the property and any other matter etc., shall be entertained after submission of the online bid.
- Any arrears, dues, taxes, charges whether statutory or otherwise including stamp duty/registration fees on sale of property shall be borne by the purchaser only.
- For further details, contact Mr. Vipin Kumar Meena, Associate Vice President -Legal, Mobile No. 9136957682Mr. Narendra Shukla, Assistant Vice President - Resolution, Mobile No-9321339065 and Mr. Vinod Pawabkar, Head-Legal, Mobile No-8080722836 of Reliance Asset Reconstruction Company Ltd. at above mentioned address.
- The sale certificate shall be issued after receipt of entire sale consideration and confirmation of sale by secured creditor. The sale certificate shall be issued in the name of the successful bidder. No request for change of name in the sale certificate other than the person who submitted the bid/participated in the e-auction will be entertained.

**THIS NOTICE WILL ALSO SERVE AS STATUTORY 15 DAYS NOTICE TO THE BORROWER/GUARANTORS/MORTGAGOR UNDER SARFAESI ACT AND RULES MADE THEREUNDER.**

Place: Ghaziabad Authorized Officer, Date: 28.09.2023 For Reliance Asset Reconstruction Co. Ltd.,

**Dhanvarsha TruCap Finance Ltd.**  
 (Formerly known as Dhanvarsha Finvest Ltd.)

**PUBLIC NOTICE**

This is to inform our customers and public at large that TruCap Finance Ltd. (Formerly known as Dhanvarsha Finvest Limited), a Non-Banking Financial Company, registered with Reserve Bank of India (RBI), having its registered office at 3rd Floor, A Wing, DJ House, Old Nagardas Road, Andheri (East), Mumbai -400069, is shifting its Branch office located at TruCap Finance Ltd. (Formerly known as Dhanvarsha Finvest Limited), C 7, Sec 12, Pratap Vihar, Vijay nagar - Ghaziabad, Uttar Pradesh-201009 to TruCap Finance Ltd. (Formerly known as Dhanvarsha Finvest Limited) C-28, First Floor, RDC Ghaziabad, Uttar Pradesh - 201002 w.e.f. 30<sup>th</sup> December 2023.

The customers who are serviced from the location which is being shifted will be serviced from the new Branch.  
 All concerned are requested to take note of same.  
 For TruCap Finance Ltd. (Formerly known as Dhanvarsha Finvest Limited).  
 Place: Mumbai Sd/-  
 Date: 29<sup>th</sup> September 2023 Company Secretary & Compliance Officer

**FORM 3**  
**INVITATION FOR EXPRESSION OF INTEREST FOR AERENS JAI REALTY PRIVATE LIMITED OPERATING IN REAL ESTATE ACTIVITIES AT RZ-80-A-13 G/F TUGLAKABAD EXTN, NEW DELHI SOUTH DELHI-110019**  
 (Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**RELEVANT PARTICULARS**

1. Name of the Company Debtor along with PAN/CIN/LLP No.	Aerens Jai Realty Private Limited PAN: ACC284840P   CIN: U70101DL2009PTC105286
2. Address of the registered office	RZ-80-A-13 G/F Tugalkabad Extn. South Delhi, New Delhi 110019
3. URL of website	Not Available
4. Details of place where majority of fixed assets are located	NA
5. Installed capacity of main products/ services	NA
6. Quantity & value of main products/ services sold in last financial year	The company operates in the real estate sector which means there are no products.
7. Number of employees/ workmen	2
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Details can be sought through email at: <a href="mailto:cirp.ajrpl@gmail.com">cirp.ajrpl@gmail.com</a>
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Details can be sought through email at: <a href="mailto:cirp.ajrpl@gmail.com">cirp.ajrpl@gmail.com</a>
10. Last date for receipt of expression of interest	14/10/2023
1. Date of issue of provisional list of prospective resolution applicants	24/10/2023
2. Last date for submission of objections to provisional list	29/10/2023
3. Date of issue of final list of prospective resolution applicants	08/11/2023
4. Date of issue of information memorandum, valuation matrix and request for resolution plan to prospective resolution applicants	29/10/2023
5. Last date for submission of resolution plans	28/11/2023 (Extension of the CIRP period will be sought in due course, as the current CIRP period is set to expire on 26/11/2023)
6. Process email id to submit EOI	<a href="mailto:cirp.ajrpl@gmail.com">cirp.ajrpl@gmail.com</a>

Prabhakar Kumar  
 Date : 29.09.2023 Resolution Professional for Aerens Jai Realty Private Limited  
 Place: Delhi Regn. No.: IBBI/PA-002/JP-N00774/2018-2019/12373

**FORM-3 [See Regulation - 15(1)(a)] / 16(3)**  
**DEBTS RECOVERY TRIBUNAL, CHANDIGARH (DRT-2)**  
 1st Floor, SCO 33-34-35, Sector-17A, Chandigarh. (Additional space allotted on 3rd & 4th Floor also)  
 CASE No. OA/521/2021  
 Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993 Exh. No. 20480

**PUNJAB NATIONAL BANK**  
 Vs.  
**M/S ENSOL POWER PVT. LTD.**

To,  
 (1) M/s Ensol Power Pvt Ltd., Through Its Director Shri Narayan Chakaraborty, Plot No 14/3, Mathura Road Hacells Chowk Faridabad-03, Faridabad, Haryana  
 (2) Shri Narayan Chakaraborty, H No 23/3 Sector 31 Springfield Colony Faridabad Faridabad, Haryana  
 (3) Loona Chakaraborty W/o Sh Narayan Chakaraborty, H No 23/3 Sector 31 Springfield Colony, Faridabad, Faridabad Haryana

**SUMMONS**

WHEREAS, OA/521/2021 was listed before Hon'ble Presiding Officer/Registrar on 20-09-2023.  
 WHEREAS this Hon'ble Tribunal is pleased to issue summons/ notice on the said Application under section 19(4) of the Act, (OA) filed against you for recovery of debts of Rs. 39,32,455.05 (application along with copies of documents etc. annexed).  
 In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under-  
 (i) to show cause within thirty days of the service of summons as to why relief prayed for should not be granted;  
 (ii) to disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 3A of the original application;  
 (iii) you are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties;  
 (iv) you shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;  
 (v) you shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.  
 You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before Registrar on 22/12/2023 at 10:30A.M. failing which the application shall be heard and decided in your absence.  
 Given under my hand and the seal of this Tribunal on this date : 22/09/2023.  
 Signature of the officer Authorised to issue summons

**DEMAND NOTICE**  
**EDELWEISS ASSET RECONSTRUCTION COMPANY LTD.**  
 CIN: U67100MH2007PLC174759  
 Retail Central & Regd. Office: Edelweiss House, Off CST Road, Kalina, Mumbai 400098  
 Demand Notice Under Section 13(2) Of The Securitisation And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act, 2002, ("The Act")  
 Read With Rule 3 (1) Of The Security Interest (Enforcement) Rules 2002.

The undersigned being the Authorized Officer of the Edelweiss Asset Reconstruction Company Limited ("EARC") under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. In exercise of powers conferred under Section 13 (12) of the Act read with rule 3 of the security Interest (Enforcement) Rules, 2002, the Authorized Officer has issued a Demand Notice under section 13 (2) of The Act, calling upon the following borrower(s), to repay the amounts mentioned in the respective Demand Notice issued to them that are also given below.  
 In connection with above, Notice is hereby given once again, to the Borrowers to pay EARC, within 60 days from the publication of this notice, the amounts indicated herein below, together with further interest as detailed in the said Demand Notice, from the date(s) mentioned below till the date of payment and/or realization, payable under the loan agreement read with other documents/writings, if any, executed by the said borrower(s). As security for due repayment of the loan, the following asset have been mortgaged to EARC by the said borrower(s) respectively.

Sl	Name Of The Borrower(s)/ Co-Borrower (s)/Loan Account Number	Demand Notice Date & Amount	Details of the Trust & Assignor
1	1) Mrs. Charanjeet Kaur Bajaj (Borrower) 2) Mr. Ajit Singh Bajaj (Co-Borrower) HL0031/HDLH00006793	31.08.2023 & Rs.1,55,14,070.64/- as on 31.08.2023	EARC TRUST SC 425 & Poonawalla Housing Finance Limited
<b>Description Of Property:-</b> All That Piece And Parcel Of Plot No. 50, Area Measuring 200 Sq.Yd., Nh-384, 1st Floor, National Park, Laipat Nagar-Iv, Near Vikram Hotel, New Delhi-Pin 110024, Bounded By: East By: Lane North By: Road West By: Road South By: Property No. 49			
2.	1) Mr. Harjeet Singh (Borrower) 2) Mrs. Ravinder Kaur (Co-Borrower) HL0031/HDFD0000643	31.08.2023 & ₹ 21,09,021.07 as on 31.08.2023	EARC TRUST SC 425 7 Poonawalla Housing Finance Limited
<b>Description Of Property:-</b> All That Piece And Parcel Of Property Having 125 Sq.Yd. Bearing No. 5600/1, Ward No. Xvi, Plot/Khasra No. 538, Gal. No. 76-77 Block-A, Situated At Basti Road, Reharpur, Karol Bagh, New Delhi-110005, Bounded By: East By: Ganga Mandir Marg North By: Gali No.76 West By: Others Property South By: Gali No. 77			
3.	1) Mr. Muhammad Tahir (Borrower) 2) Mrs. Ahsana Khatun (Co-Borrower) 3) Mr. Imamuddin Khan (Co-Borrower) 4441233 & 4720383	04.09.2023 & Rs.7,42,981.30/- Rs.1,83,488.65 as on 03.09.2023	EARC TRUST SC 482 & HDB Financial Services Limited
<b>Description Of Property:-</b> All That Piece And Parcel Of Property Measuring 1152 Sq.Ft. Bearing Mewalya Mohalla, Nai Abadi, Dabri, Gautambudh Nagar, City - Dabri, State - Uttar Pradesh, Pin Code: 203207, And Bounded On The - East By: Other Property North By: Road 6 Ft. West By: Other Property South By: Other Property			
4.	1) Mr. Amit Yadav (Borrower) 2) Mr. Jagdish Yadav (Co-Borrower) 3) Mrs. Rani Yadav (Co-Borrower) 2255575	04.09.2023 & Rs. 6,20,877.39/- as on 04.09.2023	EARC TRUST SC 482 HDB Financial Services Limited
<b>Description Of Property:-</b> All That Piece And Parcel Of Property Bearing Plot No.54, Area Measuring 40 Sq. Yds., Out Of Khetwat Khata No.7179, Mustafi No.18, Killa No. 511 10-18 Out Of 1-18 512 2-11 Out Of 4-15, Situated In The Area Of Village Sahapur, Tehsil & District Faridabad-121003, Haryana, And Bounded On The - East By: Plot No-39 North By: Other Property West By: Road South By: Road			

If the said Borrowers shall fail to make payment to EARC as aforesaid, EARC shall proceed against the above secured assets under the section 13 (4) of the Act and applicable rules, entirely at the risks of the said Borrowers as to costs and consequences. The borrowers are prohibited under The Act from transferring the aforesaid assets, whether by way of sale, lease or otherwise without the prior written consent of EARC. Any person who contravenes or abets contravention of the provisions of the Act or Rules made thereunder, shall be liable for imprisonment and/or penalty as provided under the Act.

Date: 29.09.2023 Sd/- Authorized Officer  
 Place: Delhi For Edelweiss Asset Reconstruction Company Limited

**INDIA LEASE DEVELOPMENT LIMITED**  
 Corporate Identity Number : L74899DL1984PLC019218  
 Regd Office : MGF House, 4/17-B, Asaf Ali Road, New Delhi - 110002  
 Phones: 41520070 Fax : 41503479  
 Website : www.indialease.com E-mail : info@indialease.com  
 GSTIN : 07AAAC1049R12B

**E-VOTING RESULT OF 38<sup>th</sup> ANNUAL GENERAL MEETING**  
 Pursuant to the provisions of Section 108 of The Companies Act, 2013 read with Companies (Management and Administration) Rule, 2014 and in compliance with Regulation 44 of SEBI (LODR) Regulations, 2015 entered with Stock Exchange, the Company had conducted the process of electronic voting (e-Voting) on all the eight resolutions stated in the Notice dated August 10, 2023 for convening the Annual General Meeting on September 27, 2023. The Company had offered the e-voting facility through CDSL to all the Members of the Company as on the Cut Off date of September 20, 2023 to cast their vote electronically during the e-voting period from September 24, 2023 to September 26, 2023. The Company had also provided e-voting facility to its members during the AGM who could not cast their votes prior to AGM. Ms. Anjali Yadav, Proprietor of M/s Anjali Yadav & Associates, (FCS No. 6628, CP No. 7257) Practising Company Secretaries had been appointed Scrutinizer and the e-voting results, as per her Report dated September 27, 2023 is as under-

Particulars of the Resolutions	No. of Members Voted	Total Valid Votes	Total Votes Rejected	Votes in Favour		Votes Against	
				Nos.	%	Nos.	%
<b>Ordinary Resolution No. 1</b> To receive, consider and adopt Standalone Audited Ind-AS Financial Statements of the company for the financial year ended March 31, 2023, the reports of the Board of Directors and Auditors thereon.	213	213	0	8769803	100	0	0
<b>Ordinary Resolution No. 2</b> To appoint a Director in the place of Shri Rajiv Gupta (DIN: 00022964) who retires by rotation and being eligible, seeks re-appointment.	213	213	0	8769803	100	0	0
<b>Ordinary Resolution No. 3</b> To appoint a Director in the place of Ms. Sumana Verma (DIN: 01448591) who retires by rotation and being eligible, seeks re-appointment.	213	213	0	8769803	100	0	0
<b>Ordinary Resolution No. 4</b> To authorize the Board to fix the remuneration of Statutory Auditors, M/s Jagdish Chand & Co. (ICAI FRN No. 000129N) in terms of provisions of Section 142 of the Companies Act, 2013 for the financial year ending 2023-2024.	213	213	0	8769803	100	0	0
<b>Ordinary Resolution No. 5</b> To approve the Related Party Transaction including Material Related Party Transactions to be entered into between the Company and M/s The Motor & General Finance Limited.	206	206	0	79522	100	0	0
<b>Ordinary Resolution No. 6</b> To approve the Related Party Transaction including Material Related Party Transactions to be entered into between the Company and M/s Ram Prakash & Company Private Limited.	206	206	0	79522	100	0	0
<b>Ordinary Resolution No. 7</b> To approve the Related Party Transaction including Material Related Party Transactions to be entered into between the Company and M/s Bahubali Services Private Limited.	206	206	0	79522	100	0	0
<b>Special Resolution No. 8</b> Re-appointment of Shri Rohit Madan, Manager, Company Secretary & CFO	213	213	0	8769803	100	0	0

The Annual General Meeting held on September 27, 2023 at New Delhi, the Chairperson of the Meeting, based on the Report of the Scrutinizer, declared the above results stating that resolutions Nos from 1 to 8 as set out in the Notice dated August 10, 2023 have been unanimously approved by the Shareholders. The Results of e-voting along with the Scrutinizer's Report has been submitted to the Stock Exchange and posted on the website of the company [www.indialease.com](http://www.indialease.com).  
 For India Lease Development Limited  
 Rohit Madan  
 Manager, Company Secretary & CFO  
 ACS - 13636  
 Place: New Delhi  
 Date: September 28, 2023

**MGF THE MOTOR & GENERAL FINANCE LIMITED**  
 Regd Office: MGF House, 4/17-B, Asaf Ali Road, New Delhi-110002.  
 Phones : 23272216-18, 23276872.  
 E-mail : [mgftd@hotmail.com](mailto:mgftd@hotmail.com) Website: <http://www.mgftd.com>  
 CIN No. : L74899DL1930PLC000208

**E-VOTING RESULTS OF 93<sup>rd</sup> ANNUAL GENERAL MEETING**  
 Pursuant to the provisions of Section 108 of the Companies Act, 2013 read with Companies (Management and Administration) Rules, 2014 and in compliance with Regulation 44 of SEBI(LODR) Regulations, 2015, entered with Stock Exchanges, the company had conducted the process of electronic voting (e-voting) on all the 8 resolutions stated in the Notice dated August 10, 2023, for convening the Annual General Meeting on Wednesday, the September 27, 2023 through Video Conferencing ("VC")/Other Audio Visual Means ("OAVM"). The Company had offered the e-voting facility through CDSL to all the Members of the Company as on the "Cut Off" date i.e. September 20, 2023 to cast their vote electronically during the e-voting period from Sunday, September 24, 2023 starting at 9.a.m. to Tuesday, September 26, 2023 ending at 5.p.m. The company had also provided voting facility to its members during the AGM who could not cast their votes prior to AGM. Ms. Anjali Yadav, Proprietor of M/s. Anjali Yadav & Associates, (FCS No.6628, CP No.7257) Practising Company Secretaries has been appointed as Scrutinizer for conducting the e-voting process and for the e-voting results, as per her report dated September 27, 2023 is as follows:-

Particulars of the Resolution	No. of members Voted	Total valid Votes	Votes in favour		Votes against	
			Nos of shares	%	No. of Shares	%
<b>ORDINARY BUSINESS</b> <b>Ordinary Resolution No.1(a) &amp; (b)</b> To consider and adopt the Standalone & Consolidated Audited Financial Results for the Financial Year ended March 31,2023 together with the report of Directors and Auditors thereon	232	232	17117903	100	92	0.00
<b>Ordinary Resolution No.2*</b> To appoint a Director in place of Sh. Rajiv Gupta (DIN:00022964), Chairman & Managing Director & CEO, who in terms of Clause 60 (e) of Articles of Association, retires by rotation and being eligible, offers himself for re-appointment	232	232	17117902	100	93	0.00
<b>Ordinary Resolution No.3</b> To authorise the Board to fix the remuneration of Statutory Auditors, in terms of provisions of Section 142 of the companies Act,2013 for the financial year ending March 31, 2023	232	232	17117902			

